

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH**  
**(through web-based video conferencing platform)**

ITEM No.16  
C.P. (IB) No.142/BB/2019

**IN THE MATTER OF:**

M/s. Corporation Bank ... Petitioner  
v.  
M/s. Yojaka India Pvt. Ltd. ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 23.08.2022**

**CORAM:**

SH. KISHORE VEMULAPALLI  
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)

**PRESENT:**

For the Petitioner : None  
For the Respondent : Shri Yogendra Achar

**ORDER**

1. Heard Shri Yogendra Achar, learned Counsel for the Respondent.
2. The learned Counsel for the Respondent submits that the interim order passed by the Hon'ble High Court of Karnataka in W.P. No.16992 of 2021 is still in force.
3. List the C.P. on 28.10.2022.

- Sd -

(MANOJ KUMAR DUBEY) ✓  
MEMBER (TECHNICAL)

- Sd -

(KISHORE VEMULAPALLI)  
MEMBER (JUDICIAL)